

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP NO.114/2018
OA NO.708/2015**

New Delhi this the 31st day of August, 2018

**HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. ASHISH KALIA, MEMBER (J)**

Smt. Rajo, aged about 55½ years,
Widow of Late Shri Jaiprakash,
MOD No.8171880791,
Ex-CLTS, EBS Babugarh Cantt. ...Petitioner

(By advocate: Mr. V.P.S. Tyagi)

VERSUS

Shri Sanjay Mitra, IAS,
Secretary, Ministry of Defence,
Union Govt. of India & Others. ...Respondent

(By advocate: Ms. Sonika for Mr. R.K. Sharma)

:ORDER (Oral):

By Mr. K.N. Shrivastava, Member (A)

Learned proxy counsel for respondent submits that the order of this Tribunal has been challenged by the respondent before the Hon'ble High Court of Delhi in W.P. (C) No.2601/2018 dated 30.05.2018, on which date the interim order was issued with the following directions:-

"In view of the averments made in the present application, the same is allowed. The delay is condoned. If the petitioners deposit the draft in question with the Registry within three days from today, the same shall be accepted, failing which costs of Rs.5,000/- shall be payable to the respondent.

2. Learned proxy counsel for respondent submits that further, as directed by the Hon'ble High Court of Delhi, the respondent has deposited a demand draft amounting to Rs.1,77,576/- to the Registrar General, High Court of Delhi.
3. In view of the averments made in the CP, the same is closed at this stage, with liberty to the petitioner to seek its revival in case our order survives in the Hon'ble High Court.

(Ashish Kalia)
Member (J)

(K.N. Shrivastava)
Member (A)

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